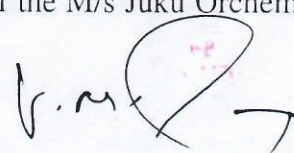


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s JUKU ORCHEM PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Juku Orchem Private Limited
2.	Date of incorporation of corporate debtor	19.09.1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15141TN1997PTC070777
5.	Address of the registered office and principal office (if any) of corporate debtor	S-3, Royal Suite, No.14, Saravana Street, T.Nagar, Chennai, Tamilnadu. Pin: 600017.
6.	Insolvency commencement date in respect of corporate debtor	02/03/2021 [As per order of NCLT, Chennai, Division Bench – I, Chennai MA/35/2020 in CP/748/IB/2018 Alongwith CP/748/IB/2018, Dated 02/03/2021. (Order received on 31/03/2021)]
7.	Estimated date of closure of insolvency resolution process	29/08/2021 (180 days from the date of Insolvency Commencement Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. V.M.Gurusamy Regn. No. IBBI / IPA-003 / IP-N00193 / 2019-2020 / 12512
9.	Address and e-mail of the interim resolution professional, as registered with the Board	5/159, West Street, Vaiyakoundanpatti, Thiruvengadam Post & Taluk, Tenkasi District, Tamilnadu. Pin: 627719. Email:- vmgurusamy2702@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	5/159, West Street, Vaiyakoundanpatti, Thiruvengadam Post & Taluk, Tenkasi District, Tamilnadu. Pin: 627719. Email:- vmgurusamy2702@gmail.com
11.	Last date for submission of claims	14/04/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es):- Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not Applicable 2. Not Applicable 3. Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:- www.ibbi.gov.in Physical Address:- Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Juku Orchem Private



Limited [name of the corporate debtor] on 02/03/2021 (Order received on 31/03/2021) [insolvency commencement date].

The creditors of M/s Juku Orchem Private Limited are hereby called upon to submit their claims with proof on or before 14/04/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

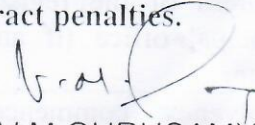
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim

Resolution Professional :

Date and Place: Vaiyakoundanpatti, 31/03/2021


V.M.GURUSAMY

V.M. Gurusamy V.M. Com., BGL, MBA, FCMA.,
REGISTERED INSOLVENCY PROFESSIONAL
INSOLVENCY AND BANKRUPTCY BOARD OF INDIA
1881/PA-003/19-NOO19/2019/2512
31/58, West Street, VAIYAKOUNDANPATTI,
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